

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 426

IA/2782/ND/2020 IA/2291/ND/2022 in IB/742/ND/2018

IN THE MATTER OF:

Jagriti Plastics Ltd	...	Applicant
Versus		
Proactive Plast Pvt Ltd.	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the SRA	:	Adv. Saurabh Kalia, Adv. Aastha Agarwal
For the Respondent	:	Adv. Prachi Johri, Adv. Abhipsa Sahu, for Respondent No. 4 in IA 2782/2021, Adv. Abhishek Naik in IA 2291 / 2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2782/ND/2020;-

Ms. Aastha Aggarwal, Ld. Counsel for the SRA is present through VC. Ms. Prachi Johri, Ld. Counsel for Respondent No. 4 as well as Mr. Nitin Gupta, Ld. Counsel for Respondent No. 3 are present through VC in IA 2782/2021. This Tribunal by order dated 29.05.2023, observed that the Resolution Professional has already been discharged and the Monitoring Committee will make necessary application regarding avoidance transactions. Till date, no steps have been taken by the Monitoring Committee. As a last and final chance, ten days time is granted to comply with the order dated 29.05.2023, failing which, next step follows. List this matter on **14.08.2024**.

IA/2291/ND/2022:

No representation on behalf of the Applicant. Mr. Abhishek Naik, Ld. Counsel for the Respondent No. 2 is present through VC. List this matter on **14.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)